

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

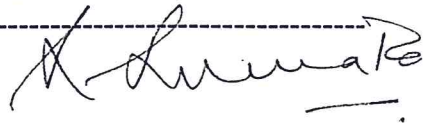
(2)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 04/08/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/55/ (IB)/2017
NAME OF THE PETITIONER(S) : CHEMCROWN EXPORTS LTD
NAME OF THE RESPONDENT(S) : ZARAAS SHOES PVT LTD
UNDER SECTION : 433(e) (f)


S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1.	S. SOUNDARARAJAN.	Counsel for Petitioner	
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ORDER

Counsel for Petitioner present. As seen from the record, the compliance with section 9(3)(b) and (c) of I&B Code, 2016 has not been made for which the petition abates. The petition is **dismissed** with the liberty to the Petitioner to file afresh, if so advised.


(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)
ghk


(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)